S1. N	No. Name	Designation and Present Posting	
10.	Shri Navneet Manohar	Addl. CIT(FT & TR)	Member
11.	Shri A.N.V. Iyer	JCIT (Intl, Tax), Noida	Member
12.	Shri Pradumna Kumar Singh	DCIT, Mathura	Member

- (II) The terms of Reference of the Committee are as under:-
  - (i) To organize the Income Tax Department in a manner which will further promote compliance with Direct Tax Laws through caring tax-payer service and strict enforcement.
  - (ii) To accordingly make advance projections of man power requirement.
  - (iii) To propose appropriate modifications in the extant organizational structure within the framework of the Government guidelines so as to facilitate filling up all the posts in the Department in a time-bound manner.
  - (iv) To bring about rationalization of the organizational structure for enhancing the effectiveness of the Department through improved efficiency and morale of its workforce.
  - (v) Any other issue with the approval of Chairman, CBDT.

## **Detection of GST evasion**

2941. DR. VINAY P. SAHASRABUDDHE: Will the Minister of FINANCE: be pleased to state:

- (a) the number of cases of GST evasion detected in the present financial year;
- (b) how much did these frauds amounts to;
- (c) how much of this money has been recovered so far;
- (d) how do these statistics compare with tax evasion and recovery figures from the pre-GST period;
- (e) whether it is a faet that Government is planning to set up a dedicated fraud analytics system; and
  - (f) if so, the details thereof?

[08 January, 2019]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Investigation in 3626 cases of GST evasion/violations has been initiated in the present financial year by CGST (Central GST) formations (upto December, 2018).

- (b) On the basis of investigation conducted so far it emerges that the amount of tax involved in these 3626 evasion/violations cases as mentioned in part(a) above is estimated to be ₹ 15278.18 crore (upto December, 2018).
- (c) An amount of ₹ 9959.29 crore has been recovered out of total detection amount in the present financial year, (upto December, 2018).
- (d) The following are the figures of tax evasion and recovery in the pre-GST period and the post-GST period:-

	F.Y. 2016-17	F.Y. 2017-18	F.Y. 18-19 (Up to Dec., 18)
Detection	Quantum of Tax evasion detected (C.Ex+S.Tax)	Quantum of Tax evasion detected (C.Ex+S.Tax+GST)	Quantum of Tax evasion detected (C.Ex+S.Tax+GST)
No. of Cases	10212	6815	8917
Amount (₹ in ci	rore) 23618.52	32204.49	48555.06
	F.Y. 2016-17	F.Y. 2017-18	F.Y. 18-19 (Upto Dec., 18)
Recovery	Quantum of Tax evasion detected (C.Ex+S.Tax)	Quantum of Tax evasion detected (C.Ex+S.Tax+GST)	Quantum of Tax evasion detected (C.Ex+S.Tax+GST)
No. of Cases	11101	6220	6678
Amount (₹ in crore) 6107.88		4579.94	13907.83

Note: The quantum of evasion detected has gone up in F.Y. 2018-19 (Upto December, 2018) over F.Y. 2017-18 and F.Y. 2016-17.

- (e) Yes, Directorate General of Analytics and Risk Management (DGARM) has been created by Central Board of Indirect Taxes and Customs (CBIC) and has become operational w.e.f. 1st July, 2017. The DGARM functions as an apex body of CBIC for data analytics and risk management.
- (f) The DGARM utilizes internal and external data sources for data mining and analysis to generate outputs for focused and targeted action by field formations and investigation wings of CBIC. It has shared various reports regarding stop filers, GSTR

3B *vs.* GSTR1 difference etc. with field formations which has resulted in total detection of ₹ 677.68 crore and realization of ₹ 43.06 crore till November, 2018.

## Unclaimed money with PSBs and insurance companies

2942. SHRI SUKHENDU SEKHAR RAY: Will the Minister of FINANCE be pleased to state:

- (a) the total unclaimed amount of money lying with Public Sector Banks (PSBs) for more than ten years;
- (b) the total unclaimed amount of money lying with Public Sector Insurance Companies for more than ten years;
- (c) whether Government is contemplating any action for forfeiture of such money that remained unclaimed for more than ten years;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) The Reserve Bank of India (RBI) has informed that the total unclaimed deposits reported by various Public Sector Banks (PSBs) under Section 26 of the Banking Regulation Act, 1949 as on 31.12.2017 was ₹ 9552 crores.

- (b) The Insurance Regulatory and Development Authority of India (IRDAI) has informed that the total unclaimed amount of policy holders lying with Public Sector Insurance Companies for more than ten years as on 30.09.2017 was ₹ 35.23 crores for Public Sector Life Insurance Companies (*i.e.* Life Insurance Corporation of India) and ₹ 15.67 crores for Public Sector General Insurance Companies (*i.e.* New India Assurance Co. Ltd., the Oriental Insurance Company Ltd., United India Insurance Company Ltd. and National Insurance Company Ltd.).
- (c) to (e) With regard to unclaimed amount of money lying with banks, as per the Depositor Education and Awareness Fund (DEAF) scheme provided for by the Banking Regulation Act, 1949, the amount to the credit of any account in India with any bank which has not been operated upon for a period of ten years or any deposit or any amount remaining unclaimed for more than ten years is credited to DEAF. However, the depositor is entitled to claim his deposit or any other unclaimed amount from the bank or operate his account after the expiry of ten years, even after such amount has been